



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Power Section) Civil Secretariat, Jammu.

Notification

Jammu, 29th of November 2018

SRO 530 . - In exercise of powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the officers mentioned in the annexure to this notification to be the Executive Magistrates of the first class who shall exercise all the powers of an Executive Magistrate of the first class within such jurisdiction as may be assigned to them by the District Magistrate, Kishtwar till Panchayat elections.

By order of the Government of Jammu and Kashmir.

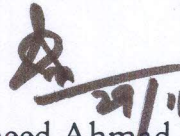
Sd/-
Achal Sethi
Secretary to Government

NO: LD (P) 2007/1-Kishtwar.

Dated: 29 -11 -2018.

Copy to the: -

1. Divisional Commissioner, Jammu
2. Commissioner/Secretary to Government, Revenue Department.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Kishtwar. This is with reference to his letter No. 340-41/DMK/18 dated 06.10.2018
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. SRO Section, Department of L, J& PA (w.7.s.c)


(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer

